

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Application No. 85 Of 2021 (SZ)**

M/s. Parisara Hitharakshana Samithi

... Applicant

Versus

Union of India and Ors.

... Respondents

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- TV SRINIVAS

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DATED AT CHENNAI ON THIS THE 14th DAY OF JULY, 2026



**M/s. S SARAVANAN
E KARTHIKEYAN**

**COUNSEL FOR 17th RESPONDENT
74, II Floor, Marshalls Road, Egmore,
Chennai – 600 008**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Application No. 85 of 2021 (SZ)

IN THE MATTER OF:

M/s. Parisara Hitharakshana Samithi,

Rep. by its Secretary Mr. K. Ramesh,
Somashekar Building, I Floor,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.

... Applicant

VERSUS

1. The Union of India,
Rep. by its Secretary,
Ministry of Environment, Forest and Climate Change,
Paryavaran Bhawan, Jor Bagh Road,
New Delhi - 110003.
2. The State of Karnataka,
Rep. by Chief Secretary,
Room No. 320, 3rd Floor,
Vidhana Soudha, Bangalore - 560001.
3. Department of Forest, Ecology and Environment,
Rep. by Additional Chief Secretary,
Karnataka Government Secretariat,
Room No. 447, 4th Floor, Gate No. 2,
M.S. Building, Bengaluru - 560001.

Ty Sunk.

4. Revenue Department, State of Karnataka,
Rep. by the Principal Secretary,
Room No. 505, 5th Floor, Gate No. 3,
M.S. Building, Dr. B.R. Ambedkar Veedhi,
Bangalore - 560001.
5. Department of Mines and Geology,
Rep. by its Secretary,
Room No. 136, 1st Floor, Vikasa Soudha,
Bangalore, Karnataka - 560001.
6. The Director,
Department of Mines and Geology,
No. 49, Khanija Bhavan, Race Course Road,
Bangalore, Karnataka - 560001.
7. The Deputy Commissioner and Chairman,
District Stone Crusher Licensing and Regulation Authority,
Office of the Deputy Commissioner,
Mulbagal Road, NH-75,
Kolar District, Karnataka - 563101.
8. Karnataka State Pollution Control Board,
Rep. by the Chairman,
Parisara Bhavan, No. 49, 4th and 5th Floor,
Church Street, Bangalore - 560001.

T.V. Sanyal

9. The Principal Chief Conservator of Forests,
State of Karnataka,
4th Floor, Aranya Bhavan,
Malleshwaram, Bangalore - 560003.
10. The Deputy Conservator of Forest,
Forest Office, K.N.S. Post,
Bangarpet Road, Kolar,
Karnataka - 563114.
11. The Tahsildar,
Office of the Tahsildar,
Mulbagal Taluk, Kolar District,
Karnataka - 563131.
12. State Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No. 706, 7th Floor, 4th Gate,
M.S. Building, Bangalore - 560001.
13. The Panchayath Development Officer,
Devarayasamudra Grama Panchayath,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
14. M/s. G.V.V. Construction,
Rep. by Proprietor,
Varadapura Village, Mulbagal Taluk,
Kolar District, Karnataka - 563114.

Tv Sanyal

15. M/s. Balaji Granites,
Rep. by Proprietor,
No. 39, Balaji Nilaya, Basavanapura Main Road,
K.R. Puram, Bangalore - 560036.
16. M/s. SVS Associates,
Rep. by Proprietor,
Yelagondahalli Village, Mulbagal,
Kolar District, Karnataka - 563127.
17. Sri T.V. Srinivas,
Chamarahalli Village and Post,
Huthur Hobli, Mulbagal Taluk,
Kolar District, Karnataka - 563129.
18. Sri S. Kumar,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
19. M/s. P.M. Granites Export Pvt. Ltd.,
Rep. by its Managing Director,
No. 129, 7th Main, V Block, Jaya Nagar,
Bangalore, Karnataka - 560041.
20. M/s. PMU Constructions Pvt. Ltd.,
Rep. by its Managing Director,
No. 17, 38th Cross, 8th Block, Jaya Nagar,
Bangalore, Karnataka - 560041.

TV Srinivas

21. Manjula Bran Traders,
Rep. by its Proprietor Sri Ram K.,
"Srinilaya", 2nd Floor, Ashwini Layout,
KSRTC Depot Bangalore Road,
Chintamani, Chikkaballapura,
Karnataka - 563125.
22. M/s. United Infra Corp. Ltd.,
Rep. by its Managing Director,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
23. Sri Venkateshwara Crushers,
Rep. by its Proprietor Sri Sonna Gowda,
Hosakere Village, Devarayasamudra,
Mulbagal Taluk, Kolar District,
Karnataka - 563127.
24. M/s. Millenium Crushers,
Rep. by its Proprietor Sri Lakshminarayan,
Sy. No. 179, Devarayasamudra,
Mulbagal Taluk, Kolar District,
Karnataka - 563127.

... Respondents

AFFIDAVIT FILED ON BEHALF OF SRI T.V. SRINIVAS - 17th

RESPONDENT

I, T.V.Srinivasa, Son of Mr. Thimarayappa, aged about 62 years, having address at Chamarahalli Village and Post, Huthur Hobli, Mulbagal Taluk, Kolar District, Karnataka - 563129, do hereby solemnly affirm and state as follows:

T.V. Srinivasa

1. I state that I am Sri T.V. Srinivas, the 17th Respondent herein and as such I am well aware of the facts and circumstances of the case and am competent to swear to this affidavit.
2. I state that the above Original Application has been filed, seeking directions to declare the Devarayasamudra Virushabhadri Hill region, Devarayasamudra Village, Mulbagal Taluk, Kolar District, Karnataka, as an eco-sensitive region and to forbear the private respondents from carrying on crushing and mining activities in the said region.
3. The allegations in the Original Application, insofar as they are made against this Respondent, are denied. I state that the quarry activity is carried on only under valid statutory permissions and subject to the conditions imposed by the competent authorities.
4. I submit that this Respondent is operating a quarry for building stone over an extent of 2.20 acres situated at Sy No. 199 of Devarayasamudra Village, Kolar District with valid permissions and clearances and the same was established from the year 2010.
5. I further submit that the Applicant's specific allegations regarding the threat to the habitat of the endangered Kolar Leaf Nosed Bat and the surrounding ecology are entirely baseless and factually incorrect. The Office of the Senior Geologist, Department of Mines and Geology, Kolar, vide Official Letter No. DMG/SG(KOLAR)/HANUMANAHALLI/2024-25/80 dated 12.04.2024, has investigated this issue and reported that no building stone lease or crusher unit has been sanctioned within the 1.00 km Safe Zone of Hanumanahalli village, being the declared Kolar Leaf Nosed Bat

TV Srinivas

Conservation Reserve. The said report further records that quarry and crusher units in Devarayasamudra village are situated beyond the prohibited conservation zone. Therefore, the allegation that this Respondent is operating in an ecologically prohibited area is factually incorrect and unsustainable.

6. I submit that the Environmental Clearance for Building Stone Quarry was originally issued under File No. SEIAA 447 MIN 2019 on 19.08.2019. The extension in validity of the Environmental Clearance was issued on **16.04.2026** pursuant to proposal No. SIA/KA/MIN/518090/2025. The extension records that the project is a Building Stone Quarry at Sy. No. 199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District, over an extent of 2 acres 20 guntas, and that the validity of the Environmental Clearance **stands extended to 23 years** including mine closure from the date of issue of validity of EC.
7. The Environmental Clearance conditions require, inter alia, plantation along the approach road and maintenance of safe buffer zone, regular health check-ups for workers, metal sheet barricading around the working area, measures to arrest noise and vibration, maintenance of buffer all around the lease area, compliance with the action plan submitted to the observations in CCR, and compliance with labour laws and the Mines Act.
8. I state that the unit's activities are within the safer zone / permissible zone of influence based on which the competent authorities granted the respective clearances, after consideration and cannot be treated as illegal merely on the basis of bald allegations in the Original Application.

TV Sankar

9. As evidenced by the Senior Geologist's report dated 12.04.2024, the authorities have enforced the 1.00 km Safe Zone around the Kolar Leaf Nosed Bat Conservation Reserve, and the lawful existence of the quarry outside the said zone confirms compliance with the applicable ecological restrictions. The authorities have considered the applicable statutory requirements and only thereafter issued permissions. Therefore, the allegation that this Respondent is carrying on illegal or impermissible operations in an ecologically prohibited area is baseless

10. I further state that the Environmental Clearance itself records that it is subject to the final outcome of W.P. No. 19135/2023, W.P. No. 27611/2023 and O.A. No. 85/2021 pending before the Hon'ble National Green Tribunal, Southern Zone, Chennai. I undertake to comply with all directions issued by this Hon'ble Tribunal and the competent statutory authorities.

11. In view of the above, the allegations raised in the Original Application against this Respondent are denied as false, misconceived and baseless.

Under the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the Original Application in O.A. No. 85 of 2021 (SZ), insofar as against this Respondent, and thus render justice.

Solemnly affirmed at Chennai
on this 14th day of July, 2026
and signed his name in my presence.

* TV Sunk,
* **BEFORE ME**
* Chandray E. No. 2752/15
(ARAVINDAR)
No. 252, Law Chamber
High Court Road - 10A.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563103.

Office of the Senior Geologist, Dept. Of Mines & Geology, Kolar-563103

Room No. S3 & S3A, 2nd Floor, Zilla Adalitha Bhavan, NH-75(04), Kumbarahalli, sgkolar@gmail.com

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂವಿ(ಕೋಲಾರ)/ಹನುಮನಹಳ್ಳಿ/2024-25/80

ದಿನಾಂಕ:12-04-2024

ಇವರಿಗೆ,

ಮಾನ್ಯ ನಿರ್ದೇಶಕರು

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,

ಖನಿಜ ಭವನ, ಬೆಂಗಳೂರು-01.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಸಿ.ಐ 310 ಎಂಎಂಎನ್ 2018, ದಿನಾಂಕ:28.08.2018 ಮತ್ತು 24.06.2019.

* * * * *

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಲ್ಲೇಖಗಳನ್ವಯ, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಿರುವ ಬಗ್ಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟವನ್ನು ಈಗಾಗಲೇ Kolar Leaf Nosed Bat Conservation Reserve ಎಂದು ಸರ್ಕಾರವು ದಿನಾಂಕ:03/06/2019ರಂದು ಘೋಷಣೆ ಮಾಡಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿರುತ್ತದೆ. ಸದರಿ ಬೆಟ್ಟದಲ್ಲಿ ಅಳಿವಿನ ಅಂಚಿನಲ್ಲಿರುವ ಹಾಗೂ ದೇಶದಲ್ಲೇ ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟವು ಮಾತ್ರ Kolar Leaf Nosed Bat ಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ Kolar Leaf Nosed Bat ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ Bat Conservation India Trust ರವರ ವರದಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ.)

ಈ ಕಛೇರಿಯಲ್ಲಿನ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ 1.00ಕಿ.ಮೀ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡಕಲ್ಲು ಗುತ್ತಿಗೆ ಹಾಗೂ ಕ್ರಷರ್ ಘಟಕ ಮಂಜೂರು ಮಾಡಿರುವುದಿಲ್ಲ ಹಾಗೂ ಕೇಂದ್ರ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ಗ್ರಾನೈಟ್ ಗುತ್ತಿಗೆ ಮಂಜೂರು ಆಗಿರುವುದಿಲ್ಲ. ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನಿಂದ 4.00ಕಿ.ಮೀ ಅಂತರದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹರಾಜು ರಹಿತವಾಗಿ 11-00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ 03 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಳನ್ನು ಹಾಗೂ ಟೆಂಡರ್ ಕಂ-ಹರಾಜು ಮೂಲಕ 50-00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ 05 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಳನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ ಹಾಗೂ 02 ಕ್ರಷರ್ ಘಟಕಗಳಿಗೆ ಲೈಸೆನ್ಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದಲ್ಲಿ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕೋರಿ ಅರ್ಜಿಗಳು ಬಾಕಿ ಇರುತ್ತದೆ ಹಾಗೂ 31-ZC ರನ್ವಯ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕೋರಿ ಅರ್ಜಿಗಳು ಸಹ ಸ್ವೀಕೃತಗೊಂಡಿರುತ್ತವೆ. ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನಿಂದ 7.00ಕಿ.ಮೀ ಅಂತರದಲ್ಲಿನ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 02 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಹಾಗೂ 02 ಕ್ರಷರ್ ಘಟಕಗಳಿಗೆ ಲೈಸೆನ್ಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ದೇವರಾಯಸಮುದ್ರ ಹಾಗೂ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕಟ್ಟಡಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಹಾಗೂ ಕ್ರಷರ್ ಘಟಕ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ದಕ್ಷಿಣ ವಲಯ ಚೆನ್ನೈರಲ್ಲಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 85/2021 ದಾಖಲಾಗಿದ್ದು, ದಿನಾಂಕ:07.07.2023 ರಂದು Deputy Inspector General Forest (MOEF & CC) ರವರು ಸಲ್ಲಿಸಲಾದ ವರದಿಯ ಮೇರೆಗೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಹಾಗೂ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮಗಳು ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನ ಸಮೀಪದಲ್ಲಿ ಇರುವುದರಿಂದ ಕಟ್ಟಡಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಹಾಗೂ ಕ್ರಷರ್ ಚಟುವಟಿಕೆಗಳನ್ನು ನಿರ್ಬಂಧಿಸಿ ಆದೇಶ ಹೊರಡಿಸಿದ್ದು, ಸದರಿ ಆದೇಶವನ್ನು ಪ್ರಶ್ನಿಸಿ ಮಾನ್ಯ ರಾಜ್ಯ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಿಸಲಾದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:19135/2023 ರಲ್ಲಿನ ದಿನಾಂಕ:23.08.2023ರ ಆದೇಶದಲ್ಲಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶಕ್ಕೆ ತಡೆಯಾಜ್ಞೆ ನೀಡಿದ್ದು, ಪ್ರಕರಣ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ವಿಚಾರಣೆಯಲ್ಲಿದೆ. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶ ಹಾಗೂ ಮಾನ್ಯ ರಾಜ್ಯ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಿಸಲಾದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:19135/2023 ರಲ್ಲಿನ ದಿನಾಂಕ:23.08.2023 ರ ಆದೇಶಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಸಲ್ಲಿಸಿದೆ.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶದಲ್ಲಿ ಇಲಾಖೆಯಿಂದ ಯಾವುದೇ ಕಟ್ಟಡಕಲ್ಲು ಗುತ್ತಿಗೆ, ಗ್ರಾನ್ಯೆಟ್ ಗುತ್ತಿಗೆ, ಕ್ರಷರ್ ಘಟಕ ಮಂಜೂರು ಮಾಡಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ ಸದರಿ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಲು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಇರುವುದಿಲ್ಲ ಎಂಬ ವರದಿಯನ್ನು ಅಡಕಗೊಂಡಿಗೆ ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಗೌರವ ಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


 ಡಿ.ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
 ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
 ಕೋಲಾರ.

TRANSLATED FROM KANNADA TO ENGLISH

Office of the Senior Geologist, Department of Mines and Geology
Kolar 563103
Room No.S3 & SA3, 2nd Floor, Zilla Adalitha Bhavan, NH-
75(04),Kumbarahalli, sgkolar@gmail.com

No.DMG/SG(KOLAR)/HANUMANAHALLI/2024-25/80
Dated 12-04-2024

To:

Hon'ble Director
Department of Mines and Geology.
Khanija Bhavan,
Bangalore-01.

Dear Sirs,

Subject : Kolar District. About the declaration of the 1.00 km area around Molajagilu as safe. Hanumanahalli Zone of the hill (Safe Zone)

Ref.No. Government Letter No.CI 310 MMS 2018, Dated 28.08.2018 and 24.06/2019

Further references related to the subject and reference, it is directed to submit a report regarding the declaration of a 1.00 km area around Hanumanahalli Hill, Mulbagil Taluk, Kolar District as a Safe Zone.

The announcement has been made and a notification has been issued on 03/06/2019, the Hanumanahalli Hill, Mulbagil Taluk, Kolar District, has already been declared as Kolar Leaf Nosed Bat Conservation Reserve on 03/06/2019 and a notification has been issued. The said hill is the only habitat of the endangered Kolar

Leaf Nosed Bat in the country. The report of the Kolar Leaf Nosed Bat Conservation India Trust has been given (Copy attached.)

The documents in this office have been checked and no building stone lease and crusher unit has been sanctioned within 1.00 km of Hanumanahalli village and no granite lease has been sanctioned from the head office. Within 4.00 km from Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village, 03 stone quarry leases in an area of 11-00 acres have been sanctioned without auction and 05 stone quarry leases in an area of 50-00 acres have been sanctioned through tender co-auction and licenses have been given to 02 crusher units.

Further, applications for quarry leases in Devarayasamudra village are pending and applications for quarry leases in 31-ZC Ranvaya have also been received. Licenses have been issued for 02 quarry leases and 02 crusher units in Yalagondahalli village, 7.00 km from the Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village.

Regarding the construction stone mining and crusher unit operation within the limits of Devarayasamudra and Yalagondahalli villages, the Hon'ble National Green Bench, South Zone, Chennai, filed an application No. 85/2021, dated 07.07.2023 de Deputy Inspector General Forest (MOEF & CC) the Hon'ble National Green Bench, vide order 05:25.07.2023, has issued an order prohibiting construction stone mining and crusher activities as Devarayasamudra and Yalagondahalli villages are located near the Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village. Challenging the said order, the Hon'ble

National Green Bench, vide order 2:23.08.20235 in the Karnataka High Court, issued a stay order on the order 19135/2023 बन्द and the case is under trial in the court. The Hon'ble National Green Bench has attached the order dated 25.07.2023 and the orders dated 23.08.2023 in Writ Petition No. 19135/2023 filed in the Hon'ble State of Karnataka High Court.

In an area of 1.00 km around Hanumanahalli Hill, Mulbagil Taluk, Kolar District, the department has not sanctioned any building Stone lease, Granite lease, Crusher unit, therefore, there is no objection to declaring the said area as a Safe Zone. The report has been respectfully submitted for your perusal and further action.

Your's Truly,

Senior Geologist
Department of Mines
& Geology
Kolar District



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 447 MIN 2019

Date: 19-08-2019

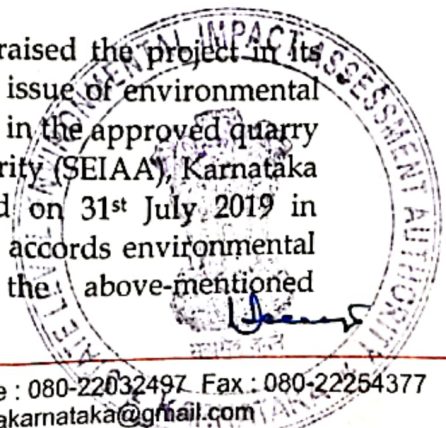
To,
Sri. T.V. Srinivasa,
S/o. Sri. Thimmarayappa,
Virupakshi Post,
Mulbagal Taluk,
Kolar District

Sir,

Sub: Quarrying of Building Stone at Sy No. 199 of Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka by Sri. T. V. Srinivasa - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 5th June 2019 bearing proposal No. SIA/KA/MIN/36278/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 2-20 Acres, which is a Government Land. Out of 2-20 Acres, 1-32 Acres area is for quarrying, 0-01 Acres area is for Roads, 0-02 Acres area is for Waste Dumps, 0-01 Acres area is for Infrastructure, 0-02 Acres area is for Mineral Storage & 0-22 Acres area is for Safety Zone. Working will be opencast and semi mechanized method. The water requirement for the project is 3.7 KLD will be met from tankers. During the quarrying operation about 4,254 Tonnes of waste rock will be handled for a period of five years. The Senior Geologist, Department of Mines and Geology, Kolar has approved modified quarrying plan on 9th April 2019. Capital cost of the project is about Rs. 25 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 10th July 2019 and recommended for issue of environmental clearance for extraction of 30% of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 31st July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions there of to the above-mentioned



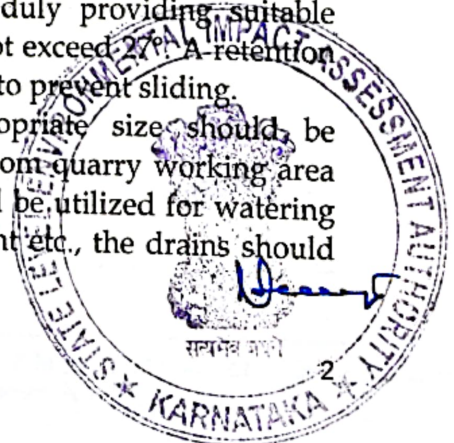
Sri. T. V. Srinivasa for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for a period of five years for production capacity as mentioned below.

Year	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
Production in tonnes	33,423	33,674	33,775	33,875	34,076

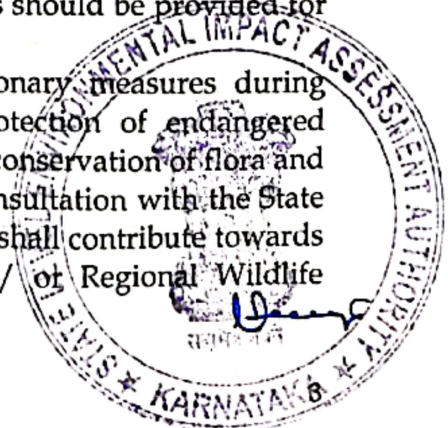
The working will be open cast and semi - mechanized method involving quarry lease area of 2-20 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

1. Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should

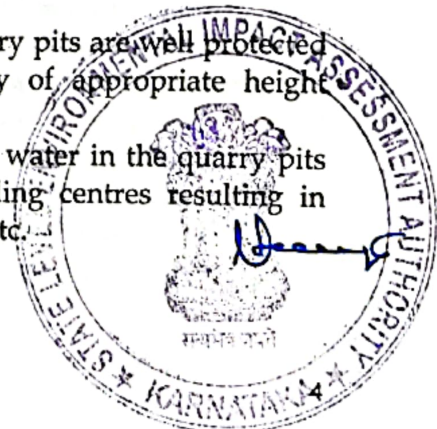


- be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
 13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
 14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
 15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
 16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.
 17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
 18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
 19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
 20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
 21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
 22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
 23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife

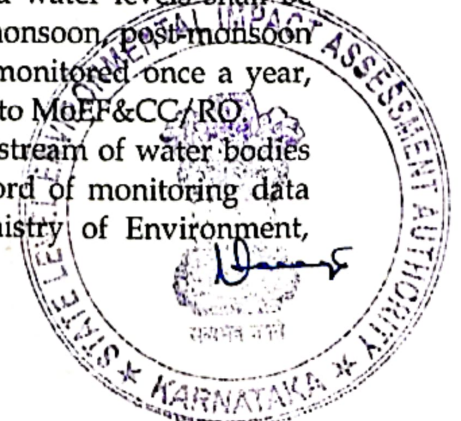


Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.

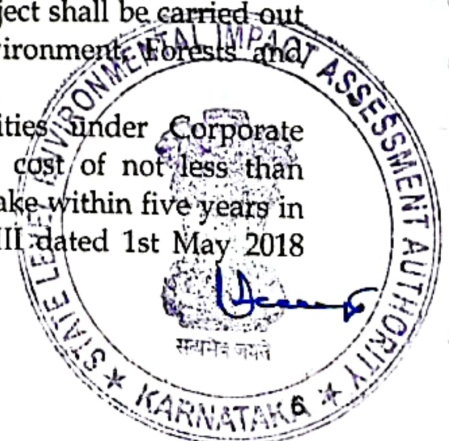
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.



38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office



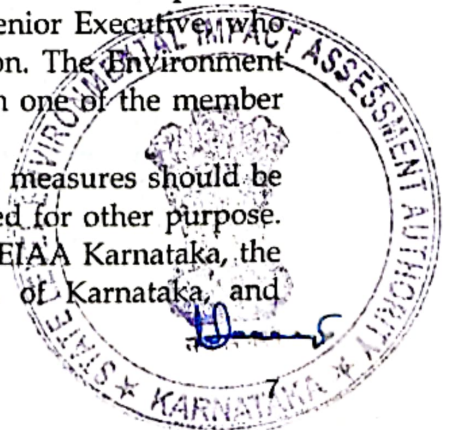
47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 3,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.



57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

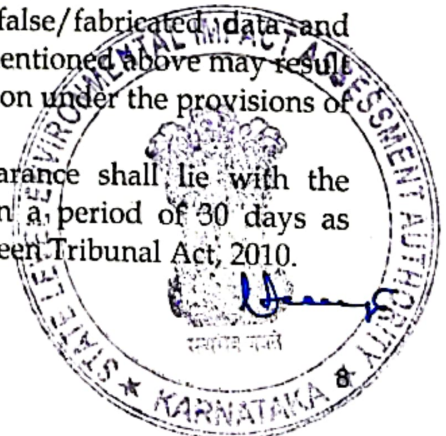
B. GENERAL CONDITIONS:

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and



Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.

11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



State Level Environmental Impact Assessment Authority- Karnataka
(Constituted by MoEF, Government of India, under section 3(3) of E (P) Act, 1986)

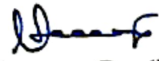
SEIAA 447 MIN 2019

Proposed Building Stone Quarry Project of
Sri. T. V. Srinivasa

20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,


(Vijayakumar Gogi)
Member Secretary
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor-Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



File No.: SEIAA 447 MIN 2019

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
KARNATAKA)



Dated 16/04/2026



To,

Sri. T V SRINIVASA
tvsrinivasa02@gmail.com**Subject:**

Extension in validity of prior Environmental Clearance (EC) dated granted to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/KA/MIN/518090/2025 dated 13/05/2025 for an extension in validity of prior Environmental Clearance (EC) granted to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) Validity Extension Identification No.	EC25C0108KA5701111N
(ii) File No.	SEIAA 447 MIN 2019
(iii) Clearance Type	Application for Validity Extension of EC- Form-6
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vii) Name of Project	Building Stone Quarry
(viii) Location of Project (District, State)	KOLAR, KARNATAKA
(ix) Issuing Authority	SEIAA
(x) EC date	
(xi) Status of implementation of the project	Project is operational for partial components/units envisaged in the EC
(xii) Whether any amendment to the earlier EC has been sought?	No

Plot/Survey Khasra Nos.:

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-6 were submitted to the SEIAA under the provision of Para 9.0 of the EIA notification 2006 and its subsequent amendments. Details in

Form 6 can be accessed from the PARIVESH portal by scanning the QR Code above.

4. The brief about the reasons for an extension of validity of EC, as submitted by the Project Proponent in Form-6 and presented during SEIAA is annexed to this letter as Annexure (1).
5. The above-mentioned proposal has been considered by SEIAA in the meeting held on 27/03/2026. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed by scanning the QR Code above.
6. The SEIAA, in its meeting held on 27/03/2026 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for extension in validity in Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Para 9 of Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee hereby accords Extension in Validity of Environment Clearance for the instant proposal of M/s. T V SRINIVASA under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated and EC identification number SIA/KA/MIN/518090/2025
8. This issues with the approval of the Competent Authority

Copy To

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira, Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi – 110 003,
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore – 560 001
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru,
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bengaluru – 560 034,
5. Guard File,

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1.1

S. No	EC Conditions
1.1	1. To grow trees all along the approach road & buffer zone during the first year of operation. 2. To carry out regular health check-up for the workers in the nearby Hospital. 3. To provide metal sheet barricade to a height of minimum 3 mtrs around the working area. 4. To take necessary measures to arrest noise and vibration from the quarry area. 5. To maintain buffer all-round the lease area. 6. To comply with the action plan submitted to the observation in CCR. 7. EC is subject to final outcome of W.P. No. 19135/2023 & W.P. No. 27611/2023 pending before the Hon'ble High Court of Karnataka and Original application No. 85/2021 pending before the National Green Tribunal (SZ), Chennai. Action: Member Secretary, SEAC to forward the proposal to SEIAA for further necessary action.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEFCC, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 447 MIN 2019

EXTENSION OF VALIDITY OF ENVIRONMENTAL CLEARANCE

Preamble:

Attention is invited to this Authority's letter No. SEIAA 447 MIN 2019 dated 19.08.2019 regarding the granted of Environmental Clearance for Building Stone Quarry Project at Sy.No.199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District (2-20 Acres) to Sri T. V. Srinivasa.

Further, Project Authorities have requested vide online application bearing proposal No. SIA/KA/MIN/518090/2025 dated 23.02.2026 for Extension of Validity of EC.

The State Expert Appraisal Committee (SEAC) considered the proposal during the meeting held on 02nd & 03rd March 2026. The Committee as per the provision in MOEF&CC OM dated 13.12.2022, after discussion decided to recommend the proposal to SEIAA to grant extension of validity of EC for 30 years from 19.08.2019 or till the validity of lease whichever is earlier, with all other conditions remaining same as per the EC issued by SEIAA on 19.08.2019, with following consideration,

1. To grow trees all along the approach road & buffer zone during the first year of operation.
2. To carry out regular health check-up for the workers in the nearby Hospital.
3. To provide metal sheet barricade to a height of minimum 6 mtrs around the working area.
4. To take necessary measures to arrest noise and vibration from the quarry area.
5. To maintain buffer all-round the lease area.
6. To comply with the action plan submitted to the observation in CCR.
7. EC is subject to final outcome of W.P. No. 19135/2023 & W.P. No. 27611/2023 pending before the Hon'ble High Court of Karnataka and Original Application No. 85/2021 pending before the National Green Tribunal (SZ), Chennai.

The Authority have considered the proposal during the meeting held on 27th March 2026. The Authority noted that, considering the maximum annual production, the proposed life of the quarry is 21 years. After discussion, and taking into account the proved production and proved reserves, the Authority decided to extend the validity of the Environmental Clearance to 23 years from date of issue of validity of EC. All other conditions of the EC issued by SEIAA on 19.08.2019 shall remain unchanged.

Hence the order.

ORDER

Pursuant to the facts and circumstances in the preamble, the validity of the Environmental Clearance issued vide letter No. SEIAA 447 MIN 2019 dated 19.08.2019 to Sri.T.V. Srinivasa , S/o Sri. Thimmarayappa, Virupakshi Post, Mulbagal Taluk, Kolar District by the State Level Environment Impact Assessment Authority, Karnataka for Building Stone Quarry Project at Sy.No.199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District (2-20 Acres) stands extend the validity of the Environmental Clearance to 23 years (including Mine Closure) from date of issue of validity of EC. All other conditions of the EC issued by SEIAA on 19.08.2019 shall remain unchanged with following consideration,

1. The PP Shall grow trees all along the approach road & buffer zone during the first year of operation.
2. The PP Shall carry out regular health checkup for the workers in the nearby Hospital.
3. The PP Shall provide metal sheet berricade to an height of minimum 3 mtrs around the working area.
4. The PP Shall take necessary measures to arrest noise and vibration from the quarry area.
5. The PP Shall maintain buffer all round the lease area.
6. To comply with the action plan submitted to the observation in CCR.
7. EC is subject to final outcome of W.P. No. 19135/2023 & W.P. No. 27611/2023 pending before the Hon'ble High Court of Karnataka and Original Application No. 85/2021 pending before the National Green Tribunal (SZ), Chennai.

Additional Conditions

1. The PP shall provide all round barricade to a minimum height 6.0m with GI sheet fencing around the working area and also take necessary measures to minimize noise and vibration from the quarry area due to quarry blasting.
2. The PP should ensure the safety of working professionals and provide the personal protective equipment's to all the working people in the quarry area with control blasting (if applicable) and also should provide regular safety and occupational hazards training to all the workers and ensure the first aid box in the project as per the labour rules/acts. To carry out regular health checkup for the workers mainly for audiometry & spirometry from the nearby Hospital.
3. The PP shall provide basic facilities such as Potable drinking water, rest area, proper sanitary facilities for the colony/workplace as per the labour law. Wastewater and domestic solid waste generated should be disposed of in a scientific manner.
4. The PP shall grow trees all along the approach road & buffer zone during the first year of operation. About 400 nos per km either sides avenue plantations of local and native species to be planted in the first year of operation and maintained by providing the tree guard and regular watering.
5. The PP should ensure the motorable approach road to the quarry and sprinkle the water as and when required for dust suppression.
6. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period of more than 3 years. The topsoil should be used for reclamation and plantation
7. Corporate Environmental Responsibility (CER) should be a part of EMP cost, the CER shall be specific activity, time bound and should support the environment in compliance to

the office memorandum dated 1st May 2018 (F.No. 22-65/2017-IA-III) and subsequent OM dated 30th September 2020, 20th October 2020 and 25th February 2021. The PP shall regularly submit the compliance for the CER commitments regularly in HYCR.

8. The PP shall follow Labour laws and Mines Act in the proposed project.
9. The PP shall maintain buffer all-round the lease area.
10. The Proponent shall be solely responsible for the authenticity and legality of all land documents submitted for obtaining Extension of validity of EC and Proponent shall bear full liability for any legal issues, claims, or disputes arising therefrom.



(Srinivasulu)

Member Secretary,
SEIAA, Karnataka.

To

Sri.T.V. Srinivasa
S/o Sri. Thimmarayappa,
Virupakshi Post, Mulbagal Taluk,
Kolar District

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, IndiraParyavaranBhavan, JorBagh Road, Aliganj, New Delhi- 110003.
2. The Director, Department of Mines & Geology, Khanija Bhavan, Race course Road, Bengaluru - 560001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (52), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala IIBlock, Bangalore560034.
5. Guard File.

Signature Not Verified

Digitally Signed by : Sr Srinivasulu IFS
Member Secretary, SEIAA

Date: 16/04/2026